

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-523
IB-547/ND/2019
New IA/4735/2020

IN THE MATTER OF:

M/s. India Bulls Properties Pvt. Ltd
V/s
M/s. Paragon Hospitality Pvt. Ltd

...Applicant

...Respondent

SECTION

Sec. 9 IBC

Order delivered on 04.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

None appeared on behalf of the applicant. From the perusal of the averments made in the application, we notice that the RP has filed the application for withdrawal of the main application on the basis of the resolution passed in the CoC. We further notice that the RP has not enclosed the Form FA. Therefore, the RP is directed to file the Form FA. List the matter on **30.03.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)